# Government of India Ministry of Finance Department of Economic Affairs

#### LOK SABHA

UNSTARRED QUESTION NO. 1155 ANSWERED ON 19.09.2020

## **VIOLATION OF FRBM ACT**

#### 1155. SHRIMATI RAKSHA NIKHIL KHADSE

Will the Minister of FINANCE be pleased to state:

- (a) the number of ministries which have violated the Fiscal Responsibility and Budget Management (FRBM) act compliance;
- (b) the amount so reported excessive over voted grants and appropriation; and
- (c) the corrective steps proposed to be taken by the Government in this regard?

## ANSWER

### MINISTER OF STATE FOR FINANCE (SHRI ANURAG SINGH THAKUR)

- (a) Sir, the FRBM Act, among other things provides a target of Fiscal Deficit to be achieved by the Central Government. No Ministry-wise targets provided in the Act.
- (b) In FY 2016-17 an excess expenditure of ₹1,90,247.83 crore (₹1,87,007.25 crore Charged and ₹3,240.58 crore Voted) was reported under three Grants and four Appropriations.
- (c) the excess expenditure was scrutinised by the Public Accounts Committee, which, vide paragraphs 2 and 9 of Part–II of Fourth Report (Seventeeth Lok Sabha), recommended their regularisation under Article 115(1) (b) of the Constitution of India. Consequently, Government has brought Appropriation Bill (No. 3), 2020 in the Lok Sabha.

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